

PART-V

NOTIFICATION

NO.AS/LEG-05/Bill/IDAN/2025/1027::

Dated Kohima, the 4th March, 2025.

Investment and Development Authority of Nagaland (Validation) Bill, 2025 together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Tuesday, the 4th March, 2025, is published for general information as required under Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-

KHRUOHITUONUO RIO

Secretary-In-Charge
Nagaland Legislative Assembly
Secretariat: Kohima

**INVESTMENT AND DEVELOPMENT AUTHORITY OF NAGALAND
(VALIDATION) BILL, 2025**

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**INVESTMENT AND DEVELOPMENT
AUTHORITY OF NAGALAND (VALIDATION)
BILL, 2025**

**A
Bill**

To validate the Government Notification dated 25th June 2018,
issued vide Notification No. PLN/M-5/86 (Pt)

Whereas doubt have been raised regarding the validity and
enforceability of the Notification

And whereas it is expedient to provide legal sanctity and
retrospective effect to the said notification to ensure its continued
applicability and validity

Be it enacted by the Nagaland Legislative Assembly in the
Seventy-Sixth Year of the Republic of India as follows:

Section 1. Short Title, Extent, and Commencement

- (1) This Bill may be called the Investment and Development
Authority of Nagaland (Validation) Bill, 2025.
- (2) It shall extend to the whole of the State of Nagaland.
- (3) This Bill shall be deemed to have come into force on 25th
June 2018.

Section 2. Definitions

In this Bill, unless the context otherwise requires:

- (a) “Bill” means the Investment and Development Authority of Nagaland (validation) Bill, 2025;
- (b) “Authority” shall mean the Investment and Development Authority of Nagaland established vide Notification No. PLN/M-5/86 (Pt) dated 25th June 2018.
- (c) ‘Chairman’ means the individual heading the Authority, as defined under the Notification validated by this Bill. Any reference to ‘CEO’ in the original Notification is hereby replaced with ‘Chairman.’
- (d) ‘Notification’ means the Government Notification issued vide Notification No. PLN/M-5/86 (Pt) dated 25th June 2018, the content of which is validated by this Bill.
- (e) “State Government” means the Government of the State of Nagaland.

Section 3. Validation of the Notification

- (1) Notwithstanding anything contained in any law, judgment, order or decree of any court or authority
 - (i) The Government Notification issued Vide Notification No. PLN/M-5/86 (Pt) dated 25th June 2018, shall be deemed to have been validly made and shall be deemed to have always been in force as if the Bill had been in force on the date of the issuance of the Notification;
 - (ii) Any actions taken, decisions made, or proceedings initiated, rights acquired or obligation imposed under the said notification shall be deemed to have been lawfully taken, initiated, acquired or imposed.

Section 4. Powers and Functions

- (1) The powers, functions, and duties conferred or imposed by the Notification shall be exercised and discharged as specified therein;
- (2) Any authority, officer, or entity established, appointed, or empowered under the Notification shall continue to function in accordance with its provisions;
- (3) The State Government shall issue guidelines from time to time to enhance the organizational structure, including roles, responsibilities, and professional standards, to strengthen the authority's operational framework for addressing the evolving priorities of a dynamic socio-economic context.

Section 5. Protection from legal proceedings

No legal proceeding, suit, or claim shall lie against any person or authority for anything done or intended to be done in good faith in pursuance of the said notification as validated under this Bill in any court of law challenging the validity or legality of the Notification validated by this Bill.

Section 6. Power to make rules

- (1) The State Government may, by notification, make rules and guidelines for carrying out the purpose of the Bill;
- (2) Every rule made under this Bill by the state government shall be laid as soon as maybe after it is made before the State Legislative Assembly.

Section 7. Power to remove difficulties

- (1) If any difficulty arises in giving effect to the provisions of this Bill, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Bill, as may appear to it to be necessary, for removing the difficulty;
- (2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature;
Provided that no order shall be made under this section after the expiry of two years from the commencement of this Bill.

Section 8. Savings

Any action taken under the Notification prior to the commencement of this Bill shall continue to be in force as if this Bill had been in effect at all material times. This Bill shall, not affect the validity, invalidity, effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, incurred or any remedy or proceedings in respect thereof or any release or discharge of or from any debt penalty, obligation, liability claim, or demand or any indemnity already granted of

Statement of Objectives and Reasons

Investment and Development Authority of Nagaland Notification was issued on the 25th of June 2018, but was never introduced in the Nagaland Legislative Assembly. Hence, doubts have been raised by various organizations and Ministries of Government of India regarding the legality of the Notification and the functioning of Investment and Development Authority of Nagaland as an Investment Promotion Agency (IPA). Therefore, in order to validate the Notification Dated the 25th June 2018, this bill is being introduced in the Nagaland Legislative Assembly.



Dy. Chief Minister and Minister, Planning and Transformation

Delegated Legislation Memorandum

The Investment and Development Authority of Nagaland (Validation) Bill, 2025 contains provisions that empowers the Government to make rules and regulation and guidelines for effective implementation of the Act. Delegated legislation is necessary to ensure flexibility in addressing procedural, technical and administrative aspects that may require periodic modification without the need for frequent legislative amendments. The delegation of legislative powers under the Bill is limited to essential administrative and technical matters, ensuring smooth implementation of the Act, while maintaining legislative supervision.



Dy. Chief Minister and Minister, Planning and Transformation

Financial Memorandum

The introduction of the Investment and Development Authority of Nagaland (Validation) Bill, 2025 does not entail any financial liability on the State.



Dy. Chief Minister and Minister, Planning and Transformation